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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

**O. A. No. 260/00705 OF 2015**  
Cuttack, this the 29<sup>th</sup> day of January, 2016

CORAM  
HON'BLE MR. A.K.PATNAIK, MEMBER (J)

.....

Vikas Kumar Singh,  
aged about 34 years,  
S/o Shiv Pujan Singh,  
RO 131, United Nagar, Sarai,  
PO: Rawatpur, Dist: Kanpur- 208019.

.....Applicant

By the Advocate(s)-M/s. A. Kejriwal, M.Agarwal

-Versus-

Union of India represented through

1. General Manager, East Coast Railways, Rail Sadan, Bhubaneswar.
2. The Railway Recruitment Board, represented through its Chairman,  
At Rail Vihar, Chandrasekharpur, Bhubaneswar, Odisha.
3. The East Coast Railway, represented through its General Manager,  
Rail Vihar, Bhubaneswar.

Respondents.

By the Advocate(s)- Mr. T.Rath

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**ORDER (ORAL)**

**A.K.PATNAIK, MEMBER (JUDL.):**

Heard Mr. A. Kejriwal, Ld. Counsel for the Applicant, and Mr. T.Rath, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 praying for the following relief:

*W.S.*

“A. ....to direct the Respondents more particularly Respondent no.2 to accept the candidature of the applicant against any of the vacant posts under the JE Grade-II pursuant to Advertisement no. 1/2008 floated by the Respondents, and appoint him to the said post taking into account the fact that the applicant finds place at Sl. No.2 of the waiting list and that he has been making letter-representations to the authorities for such favourable consideration;

B. And any other relief.....”

3. It is the case of the applicant that pursuant to advertisement issued by the RRB, Bhubaneswar for the post of Junior Engineer Grade-II under different categories, he applied for category no. 5, 14, 17 and 25 and after a common written examination he was placed in the wait list. Being called, his documents were verified on 04.07.2011. However, the final result was declared on 08.09.2012 but no information was supplied to the applicant. Having received information under RTI that 4 and 8 vacancies under category Nos. 14 and 17 still exists applicant preferred representation before Respondent No.3 on 22.09.2014 (Annexure-7) to appoint him in any of the vacancy under any of the categories for which he has qualified. He had filed O.A. No. 330/01622 of 2014 before the CAT, Allahabad Bench, but the same was subsequently withdrawn to move before appropriate Bench of the Tribunal. Accordingly, he has filed this O.A. with the aforesaid prayers.

4. In view of the aforesaid fact that the representation of the applicant under Annexure-7 is stated to be pending, without going into the merit of the matter, I dispose of this O.A. with direction to the Respondent No.3 to dispose of the said representation, if the same is still pending, and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy

W/O

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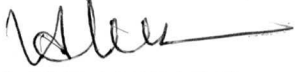
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of this order. Though, I have not gone into the merit of the matter, all the points raised by the applicant in his representation are kept open for the Respondent No.3 to consider the same as per rules and regulations. If after such consideration the applicant is found to be entitled to his claim for appointment then expeditious steps be taken within a further period of three months from such consideration to extend that benefit to the applicant. If in the meantime the said representation has already been disposed of then the result thereof be communicated to the applicant within a period of two weeks from the date of receipt of a copy of this order.

5. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

6. On the prayer made by Mr. Kejriwal, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent No. 3 by Speed Post for which he undertakes to file the postal requisites by 02.02.2016.

7. Free copy of this order be handed over to Mr. T.Rath.

  
(A.K.PATNAIK)  
MEMBER(Judl.)

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